

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 313

IA-2386/2024 IA-3689/2023 IA-624/2023 IA-2368/2022 IA-5861/2022
In
IB-276(ND)/2019

IN THE MATTER OF:

Mrs. Naseem Vohra

Vs

M/s. IIHT Systems Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Shresth Garg, Proxy Counsel in IA-2386/24,
IA-3689/23.

Mr. Vijay Kundal, Mr. Nitish Kant Sharma,
Mr. Vatsal Goyal, Advs in IA-2386, IA-3689, IA-624,
IA-2368, IA-5861.

Adv Ajitesh Kumar for Applicant in IA 5861.

For the RP

: Mr. Udayan Khandelwal Adv for RP

**HYBRID HEARING (PHYSICAL & VC)
ORDER**

IB-276(ND)/2019:-

It is submitted by the Learned Counsel appearing for the Applicant that the
OTS proposal is under consideration and prayed for an adjournment.

IA-2386/2024 IA-3689/2023 IA-624/2023 IA-2368/2022:-

Pleadings are complete.

List the matter on **09.08.2024** for arguments.

IA-5861/2022:-

The parties are directed to complete the pleadings, if not already completed.

List the matter on **09.08.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**